## NVKDND

Mr. P. siva Pilla for applicant-T. A. Royai for respondents

Heard. Me application admitted.

Respondent to file reply with

Sweeks with copy to the applicant who

may to be rejoinder if any with 2 weeks

thereafter with copy to Respondent. List

before DR for completion of pleadings

on 25.5.90.

me applicantes prays for the witer relief in the application this interni we high Cannot be greated.

30/3/90

#### TWZ

Both sides are represented through counsel. Time till 21.5.90 granted to file reply, if any, as prayed for.

### TWZ

Both sides/represented through counsel. Time till 24.7.90 granted to file reply, as prayed for.

21.6.90.

#### TUZ

The applicant is represented through counsel. None appears for the respondents. Time till 27.8.90 granted to file reply, if any, as a last chance.

24.7.90.

30.3.90

for 25/5

for 21/6

de 24/7

dr 27/8

Both sides are represented through counsel Time till 12.10.90 granted to file reply, if any, as a last chance, as prayed for. No further adjournment will be granted for the purpose.

27.8.90.

#### TWZ

Both sides are represented through counsel. Time till 12.11.90 grantedto file reply as a last chance, as prayed for. No further adjournment will be granted under any circumstances.

12.10.90.

#### TWZ

None appears for the applicant. Respondents are represented through counsel. Reply has already been filed. Time till 11.12.90 granted to file rejoinder, if any, as a last chance.

12.11.90

#### TWZ

None appears for both sides. Rejainder hasnet been filed so far in spite of the time granted for the purpose. Hence, posted for hearing before the court on 17.1.91\*

11.12.90.

# MK JND

Mr. P. Sivan Pillar for applicant

Ms. Lally In Senjourdents by Proxy.

Af the request of the counsel

for the applicant list this case on

28.1.91 along with on 0 A 209/90.

Rejourder if any may be filed before

Wal date. When

hu 12/x

Foo 12.11.80

Coulin fled for

respondent on

Just 1-11-90

Pejoindry me Filed

4

ANION

28.(5)

Spm & AVH

mr. P. Sivan Pillai for applicants mr. Mc cherran for respondents

pleadings are amplete.

List for final hearing on 14.2.91

28,1,9

Rejonder fla Rejonder fla om 20/191

ONVIC & NO

mr. P siva Pillar for applicant by Porse,

It is submitted that the

Respondents have adopted in this
application the courter appropriate they
have filed in o. A. 215/70 which has
been listed for healing separately in the

other court. Hence, let this case be called on 26.3.91 for fivel heavil.

14/2/91.

Margh

# SPM & AUH

Mr.Sivan Pillai - for applicant
Mr.TA Rajan - for the respondents

At the request of the learned counsel for the parties, list for final hearing on 19.4.1991.

25.3.1991

(3/)

(5.4.5)

20m garit

Mr. Sivan Pellai Mr. Mc Cherian

Heard in fants

Adjorinal 15 23. 491(AN)
and 25, 4.91(AN)
Ry Sulli

23 4

Som LAVH.

Heard in part. Adjourned to

25.4.91 (Da)

25.4.1991

SPM&AVH

Mr.P.Sivan Pillai-for applicants

Mr.M.C.Cherian, for respondents.

Oral arguments concluded. The learned copunsel for the applicant wishes to give written arguments with a copy to the learned counsel for the respondentsby 29.4.1991. He may do so. The learned counsel for the respondents may file written arguments on his side by 3.5.91.

List for completion of written arguments on 3.5.1991.

25.4.1991.

DA 253 90

## SPM & AVH

3.5.1991

Mr.Sivan Pillai for applicants Mr.M.C.Cherian for respondents

Hoard the learned counsel for the parties in MP Dy.No.3784/91. In view of what has been stated in the MP, we direct that the case be listed for oral arguments on 11.6.1991.

#### SPM & AVH

Mr.Sivan Pillai - for applnt. Mr.MC Cherian - for res.

At the request, list for further direction on 21.6.1991.

20.6.1991

SPM & AVH Mr.8ivan Pillai - for applnt. Mr.MC Cherian for for res.

Adjourned to 17.7.91 for further hearing

m 529

**SPM&AVH** 

17.7.91 Mr.Sivan Pillai-for applicant. Mr.MC Cherian with Mr.Warrier Sr.counsel

The learned counsel for the respondents has filed MaP. praying that O.A.484/90 ,908/90,910/90 and 916/90 should also be heard along with this case. It has also been prayed that the C.A. filed in O.A.484/00 should be adopted as supplementary C.A. in this case also. In the interest of justice we allow the NLP, and prayer made therein and direct asfoliows:

(a) CA filed in O.A.484/90 be adopted in this case also. (b) the learned counsel for the applicant who has rece's a copy of the C.A. Is directed to file rejoinder if any within two to with a copy to the learned counsel for the respondents.

(c) List this case for final hearing along with the aforesaid

La

K

-6- UA 153/50. from Cars o- 3-9-51 er part heard. An fir Mui adjournment will be give.

n 50/2

29**-**7**-**91 (28)

SPM & AVH

Mr Rajendran Nair Mr Madhusoodhanan

At the request of the learned counsel for the applicant, list for final hearing on 10.9.91

M SW 29-7-91

11.9.91 Mr.Sivan Pillai, Mr.TRG Warrier, Mr.Cherian & Mrs.Dandapani

Adjourned by Nobice 11/9

Heard in part. List for further arguments on 12.9.91.

11.9.41

12.9.91 Mr.Sivan Pillai, Mr.TRG Warrier, Mr.MC Cherian & Mrs.Dandapani

Heard in part: List for further arguments on 13.9.1991.

12 7 .91

13.9.1991 Mr.Sivan Pillai for applicant

Mr.TRG Warrier with Mrs.Dandapani and Mr.Cherian.

Arguments concluded. The learned counsel for the respondents wishes to file a written argument within two weeks with a copy to the learned counsel for the applicant who would file reply arguments, if any. within week thereafter. It is made clear that in case no written arguments are filed within two weeks, the same will not be accepted later on and that the case will be decided on the basis of available documents.

Judgment Reserved.

13.9.19\$1

2 Connected Carries

11.9.91

Mr.Sivon Pillal, Mr.TRG Warrier, Mr.Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 12,9.91.

11.9.91

12.9.91 Mr.Sivan Pillal, Mr.TRG Warrier, Mr.MC Cherian & Mrs. Dandapani

Heard in part. List for further arguments on 13.9.1991.

13.9.1991

Mr.Sivan Pillat for applicant

Mr.TRG Worrier with Mrs.Dandapani and Mr.Cherian.

12951

Arguments concluded. The learned counsel for the respondents wishes to file a written argument within two weeks with a copy to the learned counsel for the applicant who would file reply arguments, if any. within week thereafter. It is made clear that in case no written orguments are filed within two weeks, the same will not be eccepted later on and that the case will be decided on the basis of available documents.

Judgment Reserved.

For in Formation and Dolars 13.9.1091
up for C.A & Regular. Shorth
(J. 11)

(J. II)

Spm + BVH

Orders pronounced in open court.